

Annexure 3

Name of Corporate Debtor: Future Retail Limited; Date of commencement of CIRP: July 20, 2022; List of creditors as on: February 16, 2023

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sr. No.	Name of Creditor	Details of Claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of Receipt (MM/DD/YYYY)	Amount claimed	Amount of claim admitted	Nature of Claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Bank of New York Mellon	8/3/2022	46,698,478,998	41,094,092,796	USD Notes	41,094,092,796	-	No	21.42%	Nil	Nil	5,604,386,202	-	
2	Vistra ITCL (India) Limited	8/3/2022	2,763,886,090	2,763,886,090	NCDs	2,763,886,090	-	No	1.44%	Nil	Nil	Nil	-	
3	Centbank Financial Services Ltd	8/3/2022	2,231,084,932	2,231,084,932	NCDs	2,231,084,932	-	No	1.16%	Nil	Nil	Nil	-	
4	Union Bank of India	8/3/2022	20,024,205,493	17,793,120,562	Fund based and Non-Fund based	17,793,120,562	17,793,120,562	No	9.27%	Nil	Nil	2,231,084,932	-	
5	Bank of Baroda	8/3/2022	18,260,858,279	17,368,718,639	Fund based and Non-Fund based	17,368,718,639	18,260,858,279	No	9.05%	Nil	Nil	892,139,640	-	
6	Central Bank of India	8/3/2022	8,626,607,071	8,626,607,071	Fund based and Non-Fund based	8,626,607,071	8,626,607,071	No	4.50%	Nil	Nil	Nil	-	
7	Bank of India	8/3/2022	9,643,578,312	9,578,578,312	Fund based and Non-Fund based	9,578,578,312	9,578,578,312	No	4.99%	Nil	Nil	65,000,000	-	
8	State Bank of India	8/3/2022	1,952,734,121	1,952,734,121	Fund based and Non-Fund based	1,952,734,121	1,952,734,121	No	1.02%	Nil	Nil	Nil	-	
9	Indian Bank	8/3/2022	9,075,166,922	9,075,166,922	Fund based and Non-Fund based	9,075,166,922	9,075,166,922	No	4.73%	Nil	Nil	Nil	-	
10	Punjab National Bank	8/3/2022	10,601,376,948	10,539,372,558	Fund based and Non-Fund based	10,601,376,948	8,928,946,097	No	5.49%	Nil	Nil	62,004,390	-	
11	Uco Bank	8/3/2022	5,641,954,229	5,641,954,229	Fund based and Non-Fund based	5,641,954,229	3,107,115,009	No	2.94%	Nil	Nil	Nil	-	
12	IDBI Bank	8/3/2022	3,188,689,768	3,188,689,768	Fund based and Non-Fund based	3,188,689,768	3,188,689,768	No	1.66%	Nil	Nil	Nil	-	
13	Axis Bank Limited	8/3/2022	3,264,264,322	3,264,264,322	Fund based and Non-Fund based	3,264,264,322	3,264,264,322	No	1.70%	Nil	Nil	Nil	-	
14	Bajaj Finance Limited	8/3/2022	3,980,962,523	3,980,962,523	Fund based and Non-Fund based	3,980,962,523	3,980,962,523	No	2.07%	Nil	Nil	Nil	-	
15	Indusind Bank	8/3/2022	1,449,424,753	1,449,424,753	Fund based and Non-Fund based	1,449,424,753	-	No	0.76%	Nil	Nil	Nil	-	
16	IDFC First Bank Limited	8/3/2022	1,537,784,406	1,537,784,406	Fund based and Non-Fund based	1,537,784,406	1,537,784,406	No	0.80%	Nil	Nil	Nil	-	
17	Cooperative Rabobank U.A., Mumbai Branch	8/3/2022	1,805,651,706	1,805,651,706	Fund based and Non-Fund based	1,805,651,706	1,805,651,706	No	0.94%	Nil	Nil	Nil	-	
18	Yes Bank Ltd	8/3/2022	1,487,049,870	1,487,049,870	Fund based and Non-Fund based	1,487,049,870	-	No	0.78%	Nil	Nil	Nil	-	
19	The Jammu & Kashmir Bank	8/3/2022	1,085,698,907	1,085,698,907	Fund based and Non-Fund based	1,085,698,907	1,085,698,907	No	0.57%	Nil	Nil	Nil	-	
20	HDFC Bank	8/3/2022	976,458,410	976,458,410	Fund based and Non-Fund based	976,458,410	-	No	0.51%	Nil	Nil	Nil	-	
21	Qatar National Bank (QNB)	8/3/2022	585,270,162	585,270,162	Fund based and Non-Fund based	585,270,162	585,270,162	No	0.31%	Nil	Nil	Nil	-	
22	RBI Bank Ltd	8/3/2022	511,576,589	511,576,589	Fund based and Non-Fund based	511,576,589	511,576,589	No	0.27%	Nil	Nil	Nil	-	
23	Shinhan Bank	8/3/2022	196,437,663	196,069,905	Bill Discounting	196,437,663	-	No	0.10%	Nil	Nil	367,758	-	
	Total		195,589,200,473	146,734,217,550		146,734,217,550	93,283,024,755		76.49%			8,854,982,922		

Notes:

- This list presents claims received as on October 18, 2022, verified as on February 16, 2023, and remains subject to further verification and updation by RP in that regard.
- Figures have been converted into INR from respective currency as per Regulation 15 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Process) Regulations, 2016 ("CIRP Regulations") as amended from time to time.
- Principal amount has been verified basis bank statements, backed by certificate under The Banker's Book Evidence Act, 1891 (as applicable), consortium documents and Corporate Debtor's books of accounts (as available) and other supporting documents as per requirements of the CIRP Regulations and the Code.
- Calculations for interest and penal interest not shared / not shared in exact: Interest on claim has been verified basis calculations received from creditors. However, process of verification of interest is still underway for creditors from whom calculations for interest and penal interest are awaited in exact.
- The abovementioned voting share has been computed on the basis of amounts verified as on date.
- Claims of the financial creditors have been verified (to the extent possible) and admitted basis documents shared by claimants. Due to non-availability of information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the relevant stakeholders, the resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The resolution professional shall revise the amounts of claims admitted, when he comes across additional information warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
- These claims are under verification. It is noted that certain claimants have not submitted complete set of documents or information to enable the RP to verify the claim. The details and information have been sought by the RP from such claimants and the same is pending to be received from the claimants. These claims shall be updated basis verification on receipt of requisite information from claimants.
- The said list of creditors (and further modifications to the list of creditors) will be duly uploaded on the website of the Corporate Debtor, IIBI and will be shared in the virtual data room for access to prospective resolution applicants.